

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 379 OF 2017 &  
IA NO. 1157 OF 2017 & IA NO. 375 OF 2018**

**Dated: 15<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**TANGEDCO**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Mr. Shubham Arya for R-2

**ORDER**

**IA NO. 375 OF 2018**

*(Appnl. for condonation of delay in filing reply)*

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL NO. 379 OF 2017**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 02.04.2018 after serving copy on the other side.

List the matter on **16.04.2018**.

**(Justice N. K. Patil)  
Judicial Member**

*ts/mk*

**(I.J. Kapoor)  
Technical Member**